

ITEM NO.1501

COURT NO.4

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9320-9324/2015

(Arising out of impugned final judgment and order dated 29-10-2014 in WP No. 29017/2013 29-10-2014 in WP No. 29019/2013 29-10-2014 in WP No. 29021/2013 29-10-2014 in WP No. 29023/2013 29-10-2014 in WP No. 29025/2013 passed by the High Court of Judicature at Madras)

M/S. TVS MOTOR COMPANY LTD.

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU AND OTHERS

Respondent(s)

WITH

SLP(C) No. 9325/2015 (XII)

SLP(C) No. 10579/2015 (XII)

SLP(C) No. 9326/2015 (XII)

SLP(C) No. 25434/2015 (XII)

S.L.P.(C)...CC No. 14354/2016 (XII)

SLP(C) No. 2905/2018 (XII)

Date : 12-10-2018 These petitions were called on for pronouncement of Judgment today.

For Petitioner(s) Mr. V. Giri, Sr. Adv.  
Mr. Anil Kaushik, Adv.  
Mr. Abhishek Mishra, Adv.  
Mr. Akash Bhardwaj, Adv.  
Ms. Shilpa Singh, AOR

Mr. S.K. Bagaria, Sr. Adv.  
Mr. Ajit Singh, Adv.  
Mr. E.R. Kumar, Adv.  
Mr. Aditya Sharma, Adv.  
Mr. Manu Bajaj, Adv.  
M/S. Parekh & Co., AOR

Mr. K. K. Mani, AOR  
Mrs. T. Archana, Adv.

For Respondent(s) Mr. K. V. Vijayakumar, AOR

Hon'ble Mr. Justice A.K. Sikri pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Ashok Bhushan.

Delay condoned.

Leave granted.

The Civil Appeal arising out of S.L.P.(C) No. 9326/2015 is allowed to the extent indicated in the judgment and other appeals are dismissed with cost in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(SUSHIL KUMAR RAKHEJA)  
AR-CUM-PS

(RAJINDER KAUR)  
BRANCH OFFICER

(Signed Judgment is placed on the file.)